

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
(IB)-745(PB)/2021

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Sh. Nawal Kishore Saxena	...	Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Ekta Choudhary, Advs. for the Bank
For Respondent	: Mr. Iswar Mohapatra, Adv for Respondent

ORDER

This petition is filed under Section 95 of IBC.

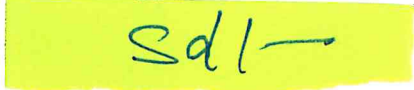
Ld. Counsel for the applicant appeared.

In terms of Section 97 of IBC Sh. Rakesh Kumar Gupta, Insolvency Professional having registration No. : IBBI/IPA-001/IP-P00833/2017-18/11418, E-mail: rkg.delhi.ca@gmail.com, Address: PARM & SMRN, 701, Vikrant Tower 4, Rajenders Palace, New Delhi-110008, is appointed as the Resolution Professional (RP).

The RP is directed to file an affidavit stating that there are no disciplinary proceedings pending against him and that he qualifies to practice as insolvency professional.

The RP is directed to file a report in terms of Section 99 of the IBC within 10 days of this Order.

List the matter for further proceedings in the case on 07.06.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)